

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.224-IA/236(AHM)2024  
in  
CP(IB) 363 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Hubtown Bus Terminal (Vadodra) Pvt Ltd

.....Respondent

**Order delivered on 23/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Arjun Padhiyar, Adv.

For the Respondent : Mr. Arjun Sheth, Adv a.w Mr. Rajeev Chawla, Adv.for R-1&R-2

**ORDER**

**IA/236(AHM)2024**

An affidavit for seeking remaining document from Suspended Management has been filed by the IRP on 22.04.2024 vide inward diary no. 3435 with advance copy to the opposite counsel respondent for suspended management.

Ld. Counsel appearing for the respondent for suspended management submits that substantial information with documents has been provided. Some of these information and documents are left which is to be provided and the suspended management undertook to incorporate with IRP in the process.

Let remaining information/document as sought through the affidavit be provided within three weeks to the RP.

In terms of above this **IA/236(AHM)2024** is disposed of accordingly.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**